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## Fines to fund future: HC directs penalties in cases to child homes & kids with disabilities

TIMES NEWS NETWORK

Raipur: In a first-of-its-kind initiative, Chief Justice Ramesh Sinha of Chhattisgarh High Court directed that penalties imposed in various court cases be deposited in homes for children with disabilities and in child observation homes. This initiative aims to ensure the holistic development of children residing in



these institutions. Between 11 Sept 2024 and 11 July 2025, a total of Rs 4.02

lakh from pe-

nalties in various court cases was ordered to be deposited across child observation homes and homes for physically and mentally challenged children in different districts of the state. Of this amount, Rs 2.06 lakh was deposited in institutions for children with disabilities, and Rs 1.79 lakh in child observation homes. The funds will be utilised by these institutions to provide quality education, better healthcare facilities, sports equipment, educational books, and organise various activities for the mental development of the children.